



\$~150, 151, 154, 155 and 17

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 05th August, 2026**

CNR No. DLHC010355882026

+ **CONT.CAS(C) 1389/2026**

MAA GAYTRI COLLEGE OF PHARMACYPetitioner

Through: Mr. Mayank Manish with Mr. Ravi Kant, Mr. Vineet Upadhyay and Mr. Jayant Dubey, Advocates.

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versus

**MR. ANIL MITTAL, REGISTRAR-CUM MEMBER SECRETARY,
PHARMACY COUNCIL OF INDIA AND ANR**Respondents

Through: Mr. Ajay Kumar Singh with Mr. Divyansh Singh, Advocates for PCI.

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151

CNR No. DLHC010355912026

+ **CONT.CAS(C) 1390/2026**

AMBA KPS COLLEGE OF PHARMACYPetitioner

Through: Mr. Mayank Manish with Mr. Ravi Kant, Mr. Vineet Upadhyay and Mr. Jayant Dubey, Advocates.

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2026:DHC:6447



versus

MR. ANIL MITTAL, REGISTRAR-CUM MEMBER
SECRETARY, PHARMACY COUNCIL OF INDIA AND
ANR

.....Respondents

Through: Mr. Ajay Kumar Singh with Mr.
Divyansh Singh, Advocates for PCI.
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154

CNR No. DLHC010356052026

+ CONT.CAS(C) 1393/2026

RVS ACADEMY PHARMACY AND PARAMEDICAL
COLLEGE

.....Petitioner

Through: Mr. Mayank Manish with Mr. Ravi
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versus

MR. ANIL MITTAL, REGISTRAR-CUM MEMBER SECRETARY,
PHARMACY COUNCIL OF INDIA AND ANR.....Respondents

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155

CNR No. DLHC010356072026

+ CONT.CAS(C) 1394/2026



2026:DHC:6447



MAHARANA PRATAP COLLEGE OF EDUCATION.....Petitioner

Through: Mr. Mayank Manish with Mr. Ravi Kant, Mr. Vineet Upadhyay and Mr. Jayant Dubey, Advocates.
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versus

MR. ANIL MITTAL, REGISTRAR-CUM MEMBER SECRETARY,
PHARMACY COUNCIL OF INDIA AND ANRRespondents

Through: Mr. Chetanya Singh with Mr. Ilesh Shukla and Mr. Chetan Sharma, Advocates for PCI.
Mr. Ajay Kumar Singh with Mr. Divyansh Singh, Advocates for PCI.
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17

CNR No. DLHC010340702026

+ CONT.CAS(C) 1345/2026

PANDIT DEV NARAYAN SHUKLA COLLEGE OF
PHARMACY

.....Petitioner

Through: Mr. Sanjay Sharawat, Senior Advocate with Mr. Mayank Manish, Mr. Ravi Kant, Mr. Vineet Upadhyay and Mr. Jayant Dubey, Advocates.
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versus



2026:DHC:6447



MR. ANIL MITTAL, REGISTRAR-CUM MEMBER
SECRETARY, PHARMACY COUNCIL OF INDIA AND
ANR

.....Respondents

Through: Mr. Ajay Kumar Singh with Mr.
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CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present petitions have been filed alleging wilful disobedience of this Court's orders dated 14th November, 2025, in W.P.(C) 16237/2025, 22nd December, 2025, W.P.(C) 19423/2025, and the common order dated 13th July, 2026, in W.P.(C) 9077/2026, W.P.(C) 9156/2026, and W.P.(C) 9248/2026.
2. Vide order dated 14th November, 2025, in W.P.(C) 16237/2025, it had been directed as follows:

"xxx xxx xxx

5. Accordingly, following directions are passed:
 - (i) The applications of the petitioners which have already been submitted by the petitioners for the academic session 2025-26 may now be considered for the next academic session i.e. 2026-27 and the inspection report/deficiencies be communicated to the petitioners by the respondent PCI latest by 15.12.2025;
 - (ii) The petitioners shall thereafter submit their response-cum-compliance to the respondent PCI on or before 15.01.2026;
 - (iii) The PCI shall then take a decision and communicate the same to the petitioners latest by 15.02.2026; and
 - (iv) In the event any adverse decision is taken by the PCI against any petitioner, the remedies in accordance with law



shall be available to the petitioners, which they may resort to.

6. *It is also clarified that the petitioners shall also upload the faculty details on Aadhar Enabled Biometric Attendance System (AEBAS) along with their response-cum-compliance, which as noted above, is to be done on or before 15.01.2026.*

xxx xxx xxx”

3. Further, by way of the order dated 22nd December, 2025, in W.P.(C) 19423/2025, the following directions were issued:

“xxx xxx xxx

9. *Accordingly, this writ petition is allowed setting aside impugned decision letter dated 13.11.2025. It is directed that PCI will furnish a copy of the inspection report dated 13.11.2025 to the Petitioner within two weeks from today. Petitioner will take necessary steps to cure the deficiencies and submit a compliance report within three weeks from the date of receipt of the inspection report. PCI will re-consider the matter after looking into the response of the Petitioner and take a fresh decision, in accordance with law. Decision will be communicated to the Petitioner and if aggrieved, Petitioner will be at liberty to take recourse to legal remedies.*

xxx xxx xxx”

4. This Court *vide* the common order dated 13th July, 2026, in W.P.(C) 9077/2026, W.P.(C) 9156/2026, and W.P. (C) 9248/2026, had directed as follows:

“xxx xxx xxx

8. *Accordingly, PCI is directed to issue letter of "Permanent approval" with QR-Code in respect of existing Pharmacy Courses already approved by PCI within a period of 2 weeks from today, subject to outcome of pending SLP before Supreme Court. The respondent is also directed to update its website and reflect the status of petitioners, as institutions duly approved under section 12(1) of the Pharmacy Act, 1948.*

xxx xxx xxx”



5. Learned counsel appearing for the respondents, on advance notice, submits that the directions as contained in the aforesaid orders shall be complied with, within a period of two weeks.
6. The aforesaid statement is taken note of.
7. The respondents are held bound by the said statement, and are directed to ensure that the compliance of the directions as given in this Court's orders dated 14th November, 2025, 22nd December, 2025, and the common order dated 13th July, 2026, is done within a period of two weeks.
8. Learned counsel appearing for the petitioners submits that the petitioners are satisfied with the statement made by learned counsel appearing for the respondents.
9. Needless to state, in case, the petitioners are aggrieved by any non-action on the part of the respondents, the petitioners would be at liberty to revive the present petitions.
10. Accordingly, noting the aforesaid, the present petitions are disposed of.

MINI PUSHKARNA, J

AUGUST 5, 2026

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